

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7132 OF 2013
(@ SPECIAL LEAVE PETITION(CIVIL)NO.8918 OF 2012)

CHAIRMAN, BIHAR SCHOOL EXAM. BOARD & ANR.

PETITIONER(S)

VERSUS

SANJAY KUMAR & ORS.

RESPONDENT(S)

O R D E R

1. Leave granted.

2. This appeal is directed against the judgment and order passed by the High Court of Judicature at Patna in L.P.A.No.429 of 2010, dated 21.06.2011. By the impugned judgment and order, the High Court has directed the Bihar School Examination Board-appellant herein to declare the results of the students studied in an unrecognised college.

3. We have heard learned counsel for the parties to the *lis*.

4. It is not in dispute nor it can be disputed by the respondents-herein that they have studied in an unrecognised college. If that is so, in our opinion, the High Court was not justified in directing the Bihar School Examination Board to declare the results of the students who have studied in an unrecognised college. In view of the aforesaid, the impugned judgment and order passed by the High Court cannot be sustained and the same requires to be set aside.

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5. In the result, we allow this appeal and set aside the impugned judgment and order passed by the High Court. No costs.

Ordered accordingly.

.....J.
(H.L. DATTU)

.....J.
(SUDHANSU JYOTI MUKHOPADHAYA)

NEW DELHI;
AUGUST 23, 2013



JUDGMENT

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).8918/2012

(From the judgement and order dated 21/06/2011 in CWJC No.9738/2009, LPA No.429/2010 of the HIGH COURT OF JUDICATURE AT PATNA)

CHAIRMAN BIHAR SCHOOL EXAM.BOARD & ANR.

Petitioner(s)

VERSUS

SANJAY KUMAR & ORS.

Respondent(s)

Date: 23/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)

Mr.J.P.Cama, Sr.Adv.
Mr. Gopal Singh,Adv.

For Respondent(s)

Mr.Ashutosh Thakur, Adv.
Priya Rai, Adv.
For Mr. Neeraj Shekhar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the parties to the *lis*.

The appeal is allowed, in terms of the signed order.

(G.V.Ramana)
Court Master

(signed order is placed on the file)

(Vinod Kulvi)
Asstt.Registrar